

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 9/2019-RC

DATED: 18-2-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 9/2019, dated 31-7-2019 inviting applications through online for direct recruitment to the posts of Office Subordinates under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Office Subordinates District/Unit wise:

MEDAK DISTRICT

922100511	922100719	922100739	922101079	922101103
922101161	922101389	922101520	922101562	922101861
922102213	922102221	922102249	922102312	922102431
922102569	922102644	922102705	922102754	922102827
922102849	922102941	922102987	922105411	922105555
922105660	922106086	922106188	922106403	922106620
922106667	922106883	922106981	922107363	922107421
922107455	922108703	922108795	922108832	922108943
922108984	922109145	922109332	922109361	922110405
922110471	922110555	922111068	922111169	922111278
922111347	922111371	922111390	922111404	922111522
922111542	922111593	922111608	922111624	922111704
922111726	922112781	--	--	--

NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

922100640	922101620	922101704	922101832	922101872
922102235	922102366	922102629	922102712	922102961
922105381	922106155	922106446	922107494	922107585
922108744	922109341	922110450	--	--

NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

922101017	922105158	922106216	922107575	922108725
922109131	922110412	--	--	--

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)